

**Central Administrative Tribunal
Principal Bench**

OA No.901/2017

New Delhi, this the 17thday of March, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Bharat Bhushan Arora
Associate Professor (Technical)
(Mechanical Engineering)
S/o Sh. B.L. Arora
R/o 2571, Sector-16
Faridabad (Haryana)

Aged around 52 years

Presently working at:
Under Directorate of Training and Technical
Education, Delhi, GNCT Delhi
(On Deemed Deputation to Delhi Technological
University, Delhi). ..Applicant

(By Advocate: Shri Sourabh Ahuja)

Versus

1. GNCT of Delhi, Through its Chief Secretary
Delhi Secretariat, Players Building
IP Estate, New Delhi-2.
2. Principal Secretary/Secretary
Department of Training & Training Education
GNCT of Delhi, Muni Maya Ram
Pitam Pura, Delhi-88.
3. Director, Secretariat Branch
Department of Training & Technical Education
GNCT of Delhi
Muni Maya Ram Marg
Pitam Pura, Delhi-88.
4. Lt. Governor of Delhi
GNCT of Delhi, Raj Bhawan
Shamnath Marg, New Delhi-54. ..Respondents

ORDER (ORAL)**Justice Permod Kohli, Chairman :-**

The applicant is presently working as Associate Professor (Technical) (Mechanical Engineering) with the Department of Training & Technical Education, Delhi Technological University, GNCT of Delhi. The grievance projected by the applicant is with respect to the order dated 23.02.2017 whereby meetings of the Screening/Selection Committees have been convened for the purpose of promotion under Career Advancement Scheme from Stage 1 to Stage 2, Stage 2 to Stage 3, Stage 3 to Stage 4 and Stage 4 to Stage 5 for the various departments of DTE. The applicant is currently at Stage 4 in the Mechanical Engineer Wing of the Department and is required to be considered for promotion to Stage 5. The grievance of the applicant is that vide the impugned office order, the officers are being considered simultaneously for all the stages and no consideration is being accorded by preparing year wise panel. The applicant has made a representation dated 08.03.2017 projecting his grievance in detail. The respondents are yet to take a decision thereon.

2. In view of the above circumstances, this application is being disposed of at the admission stage with a direction to the competent authority of Respondent No.1 to examine the

representation of the applicant and take a decision thereon by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

The decision be communicated to the applicant. We make it clear that if before disposal of the representation any order is passed, the same shall remain subject to further adjudication if the applicant is aggrieved.

Order **dasti**.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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